

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION No. 1260
TO BE ANSWERED ON 23.11.2016**

GUJARAT MINORITIES FINANCE DEVELOPMENT CORPORATION

1260. SHRI DEVAJIBHAI G. FATEPARA:

Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Government of Gujarat has made a proposal to the Union Government to waive of the interest amount of overdue loan of Gujarat Minorities Finance Development Corporation;

(b) if so, the action taken by the Government in this regard;

(c) whether most part of the said loan is given to beneficiaries affected by Gujarat Earthquake in 2001 and Communal Riots of 2002; and

(d) if so, the reasons for not considering it positively?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF
MINORITY AFFAIRS**

(SHRI MUKHTAR ABBAS NAQVI)

(a) and (b):The Gujarat Minorities Finance and Development Corporation (GMFDC) has already settled its entireoverdues under One Time Settlement (OTS) scheme of National Minorities Development and Finance Corporation (NMDFC) by making upfront payment of Rs. 16.10 crore on 17.11.2015. As part of the OTS, NMDFC has also waived penal interest of Rs. 7.10 crore. The implementation of schemes of NMDFC hassince resumed in Gujarat with release of Rs.2.00 crore on 29.12.2015 to GMDFC.

(c):Based on the information furnished by GMDFC and Government of Gujarat, loan of Rs.14.25 crore has been released to beneficiaries affected by earthquake in 2001 and Rs.3.02 crore to the beneficiaries affected by communal riots in 2002.

(d): Does not arise.
